

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.(IB)-58(PB)/2017
CA NO.

CORAM:

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE COMPANY:

Penugonda Satish Babu
V/s
Amrapali Biotech India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 9 of insolvency and Bankruptcy Code 2016

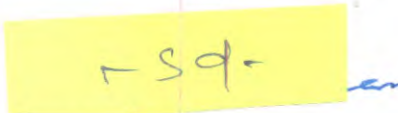
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

28 P. Satish Babu Applicant Ramakrishna
Kuma 

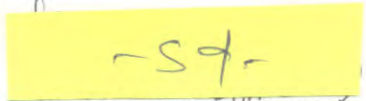
ORDER

Learned Counsel for the petitioner has moved a Petition seeking to initiate Corporate Insolvency Resolution Process. However, it is seen from the record that the other side has not been served with a copy of the Petition and intimation of date of moving this Petition. In the circumstances, the Learned Counsel for the petitioner is directed to serve notice of the Petition on the Respondent Company for the hearing fixed on 24.04.2017.

List the matter on 24.04.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)